

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 02

Customs Appeal No. 10100 of 2015-SM

[Arising Out Of OIA-255-266-COMMR-A--JMN-2014 Dated- 15/09/2014 Passed By
Commissioner of CUSTOMS-JAMNAGAR(PREV)]

Bansal Infracon Limited

Plot No. 2137, Atabhai Chowk,
Bhavnagar, Gujarat

.....Appellant

versus

C.C.-Jamnagar(prev)

Sharda House...Bedi Bandar Road,
Opp. Panchavati, Jamnagar
Gujarat

.....Respondent

WITH

- **Customs Appeal No.10101 of 2015- (Bansal Infracon Limited)**
- **Customs Appeal No.10102 of 2015- (Bansal Infracon Limited)**
- **Customs Appeal No.10103 of 2015- (Bansal Infracon Limited)**
- **Customs Appeal No.10104 of 2015- (Bansal International Limited)**
- **Customs Appeal No.10105 of 2015- (Bansal International Limited)**
- **Customs Appeal No.10106 of 2015- (Bansal International Limited)**
- **Customs Appeal No.10212 of 2015- (Bansal Shipping Limited)**
- **Customs Appeal No.10213 of 2015- (Bansal Shipping Limited)**
- **Customs Appeal No.10214 of 2015- (Bansal Shipping Limited)**
- **Customs Appeal No.10215 of 2015- (Bansal Shipping Limited)**
- **Customs Appeal No.10216 of 2015- (Bansal Shipping Limited)**

APPEARANCE:

None appeared for the Appellant

Shri. Himanshu P Shrimali, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA MEMBER (JUDICIAL)

FINAL ORDER NO. 12991-13002 /2024

DATE OF HEARING: 29.11.2024
DATE OF DECISION:29.11.2024

Matter pertains to the Year 2015 vintage. It has come up earlier on 20.04.2015, 07.03.2024, 11.03.2024, 22.08.2024, 20.11.2024. It appears that the party is not interested to pursue the matter. Therefore, as per the inherent power vested in this Tribunal as noted Hon'ble Bombay High Court in the case of CHEMIPOL Vs. UNION OF INDIA-2009 (244) ELT 497 (Bom.), the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons for non-appearance.

2. Appeals are dismissed.

(Dictated and pronounced in the open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

Prachi